

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. †4949**

TO BE ANSWERED ON THE 23RD JULY, 2019/ SHRAVANA 1, 1941 (SAKA)

ARTICLE 370 AND 35A OF THE CONSTITUTION

†4949. SHRI JAI PRAKASH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Government is contemplating to remove section 370 and 35A of the Constitution relating to Jammu and Kashmir;

(b) if so, the time by which it is likely to be done; and

(c) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) to (c): At present, Article 370 is contained as a temporary provision with respect to the State of Jammu and Kashmir in Part XXI (Temporary, Transitional and Special Provisions) of the Indian Constitution.

At present, Article 35A is contained in The Constitution (Application to Jammu and Kashmir) Order, 1954 which was added through the Constitution Order issued by the President of India under Article 370.
